

O.A. 288/91

SPM & ND

Mr. V R Ramachandran Nair for the applicant
SCGSC for respondents

In view of orders on admission and I.R. passed in
O.A. 255/91, after hearing learned counsel for both parties
we admit the application.

Respondents are directed to file counter affidavit
within 4 weeks with a copy to the learned counsel for the
applicant who may file rejoinder if any within one week
thereafter. List before DR for completion of pleadings
on 5.4.91 along with O.A. 255/91.

As regards I.R. we direct that the applicant
should also be permitted to appear in the examination
for appointment to the post of IPOs/IRMS being held in
May, 1991 or on any subsequent date provisionally subject
to the outcome of this application.

Copy of the order be given to the learned counsel
for the applicant by hand.

[Signature]
28.2.91

TWZ

None appears for the applicant. Respondents are
represented through counsel. Time till 29.4.91 granted
to file reply, as prayed for, since OA 255/91 to be posted
alongwith this case stands posted to 29.4.91 for completion
of pleadings.

[Signature]
5.4.91.

TWZ

None appears for the applicant. Respondents
are represented through counsel. Time till 14.6.91 granted
to file reply, as prayed for since the connected OA-255/91
stands adjourned to 14.6.91.

[Signature]
29.4.91.

TWZ

None appears for both sides. Time till
15.7.91 granted to file reply, if any, as a last chance.

[Signature]
14.6.91.

*To: learned
14/3/91*

*Mr. M. M. E.
12/3*

*5/4
C.M.F.*

*29/4
C.M.F.*

*14/6
C.M.F.*

*15/7
C.M.F.*

TWZ

None appears for both sides. Time till 14.8.91 granted to file reply, if any, as a last chance. No further adjournment will be granted for the purpose.

15.7.91

DP

None appears for both sides. Counter has not been filed, inspite of several adjournments given for filing the reply. The case is posted for further direction before the Bench on 19.9.91.

14.8.91

NVK & AVH

- (6) Mr K Ramakumar for applicant by Mr T Ravikumar-Proxy.
Mr V Krishnakumar, ACGSC for respondents by proxy.

Respondents have still not filed reply though the application was admitted in February, 1991. Two weeks' time is granted for this purpose with copy to the applicant, who may file rejoinder ^{immediately} thereafter.

Call before the Bench on 16.10.91. No further adjournment will be given.

19.9.91

NVK & AVH

Mr V.N.C. Nani for applicant
Mr V. Krishnakumar for respondents

A batch of similar cases are coming up on 12.11.91. Hence call on 12.11.91 along with OA 283/90.

16/10/91

14/8

C.N.F. S.M.

(18)

It may be 283/91 instead of 283/90.

NVK AND

The learned counsel for the respondents submits that in the O.A.s listed from Sl. No. 14 to 39 in today's cause list which includes the present application they propose to file a common reply. For this they seek 3 weeks time. We grant 3 weeks time to file and two weeks for the applicant to file rejoinder, if any, thereafter on the receipt of the copy of the reply.

Let this case be listed for completion of pleadings before Registrar on 17/12/91.

12/11/91

RE

Both sides present.

~~Joint counter affidavit filed on 15.12.91~~

The counsel for respondents submits that a joint counter affidavit will be filed in all these cases within 3 weeks. The counsel for applicant may file rejoinder within one week. Call on 31.1.92.

17.12.91.

RE

None appears.

No counter has been filed despite opportunities. Accordingly list before the Bench for further directions on 2.3.1992.

31.1.92

27.2.92

SPM&AVH

Mr. Rajendran Nair / Mr. Ramakumar th. proxy
Mr. Sugunapalan through proxy / Mr. Ajith Narayanan

Heard. M.P. allowed. Counter affidavit
mentioned therein will be relevant for this case also.
Heard in part. List for further hearing on 28.2.92 (AN).

27.2.92

28.2.92 (Counsel as above)

We have heard the arguments of the learned
counsel for both the parties. In the interest of justice
and considering that a vital question in all these
cases are involved we have admitted all the applications
and condone the delay if there has been in any one
of them. In certain cases we are told that repre-
sentations are not been filed. Considering that the
issues involved are identical we need not delay the
matters in this applications by going through the
formality of requisiting applicants to file a represen-
tation especially when identical applications are
pending before us.

Accordingly the objection regarding non-
submission of representation is also overruled.

AVH

JUDGMENT ON 31.3.92.

28.2.92

002
00 288/91

NVK & ND

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Let this case be listed for completion of pleadings before Registrar on 17/12/91.

12/11/91

Both sides present.

~~The counsel for respondents submit that a joint counter affidavit will be filed in all these cases within 3 weeks. The counsel for applicant may file rejoinder within one week. Call on 31.1.92.~~

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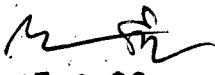
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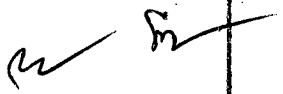
JUDGMENT ON 31.3.92.


28.2.92

21.4.92

SPM & AVH

Orders pronounced in open court


21.4.92